

GOVERNMENT OF INDIA
MINISTRY OF NEW AND RENEWABLE ENERGY
RAJYA SABHA
UNSTARRED QUESTION NO. 1908
ANSWERED ON 04.08.2026

LINKING OF PSPs THROUGH GREEN ENERGY CORRIDOR

1908. SHRI SANA SATHISH BABU

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) whether Government proposes to establish dedicated green energy corridors directly linking Pumped Storage Hydro-Projects (PSPs) with major renewable energy generation zones in Kakinada or in Andhra Pradesh, if so, the structural details thereof, if not, the reasons therefor;
- (b) the anticipated quantified contribution of these PSPs toward maintaining grid stability, managing peak load demands and enabling seamless renewable energy integration across the State; and
- (c) the details of Public-Private Partnership (PPP) frameworks being deployed, alongside steps taken to expedite environmental clearances and compliance with local sustainability norms?

ANSWER

**THE MINISTER OF STATE FOR NEW & RENEWABLE ENERGY AND POWER
(SHRI SHRIPAD YESSO NAIK)**

(a) & (b) Proposals have been received from States, including Andhra Pradesh, for the Green Energy Corridor (GEC) Phase-III scheme. The proposal of Andhra Pradesh, as submitted by Transmission Corporation of Andhra Pradesh Limited (APTRANSCO), is for evacuation of 11 GW of solar power and 7.37 GW of Pumped Storage Projects (PSP).

(c) The Green Energy Corridor scheme Phase-I and II for creation of transmission infrastructure is being implemented on cost-plus basis with funding from state and Central Financial Assistance (CFA) from Ministry of New and Renewable Energy.

Further, as per Central Electricity Authority, the measures taken by Government of India to expedite environmental clearances of PSPs are as under:

- i. Ministry of Environment, Forest & Climate Change (MoEF&CC), vide its notification dated 18.05.2023, has enabled appraisal of PSPs under B2 category (exempted from mandatory full Environmental Impact Assessment (EIA) report and public hearings) subject to specified conditions.
- ii. The MoEF&CC, on 14.08.2023, has issued specific Terms of Reference (TOR) for the proposals involving off-stream PSPs.
- iii. The MoEF&CC has notified guidelines for Accredited Compensatory Afforestation on 24.01.2023, under which compensatory afforestation could be undertaken in advance, which will expedite the Forest Clearance.
- iv. The MOEF&CC, in August 2024, has allowed the provisions for drilling investigations in forest area extended to PSPs at par with mining activities.
- v. The MOEF&CC vide letter dated 17.12.2024 authorized Divisional Forest Officers to grant permission for survey and explorations in the forest areas for exempted categories which includes survey & investigation of Hydro projects & PSPs.
